## I से अनुतर्भित

	LAU. DEV. Frontdaught or/wife 52. years, resident of LAU. BA in, do hereby solemnly affirm and state	OF LAT	TE DU	RGA PRASA	AD
		on oath as u	inder:-	or Ghamparan	- M. ISTRAGE
	out whichever is not applicable)			attativat master k / non-nout	author as as
	m a candidate set up by dependent candidate.	(na	ane of the p	ontical party / ani com	esting as an
	stails of PAN and status of filing of I	ncome tax	return :		
SI. N		Perman		The financial year for	Total income
			nt Number	which the last Income-tax return has been filed	shown in Income Tax Return ( in Rupees)
1.	Self	ACTE	PARILAD	2012-13 filed.	and the same of th
2.	Spouse-	The XI	0 5/4 5	Zuie in franc	1,00,00,00
3.	Dependent I				
4,	Dependent 2				
5.	Dependent 3			1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
	he following case(s) is/ are pending ag	ainst me in			by the court:-
(3) T SI. No.		ainst me in	Description		by the court:-
SI.	he following case(s) is/ are pending ag	has taken escription			by the court:-
SI. No.	Offence  The details of cases where the court cognizance, Sections of the Act and d	has taken escription aken :			by the court:-
SI. No.	Offence  The details of cases where the court cognizance, Sections of the Act and d of the offence for which cognizance to Name of the court, Case No. and Date taking cognizance:  Details of Appeal (s) / Application(s)	has taken escription aken: of order	Description		by the court:-
SI. No. (a)	Offence  The details of cases where the court cognizance, Sections of the Act and d of the offence for which cognizance to Name of the court, Case No. and Date taking cognizance:	has taken escription aken: of order	Description		by the court:-
SI. No. (a)	Offence  The details of cases where the court cognizance, Sections of the Act and d of the offence for which cognizance to Name of the court, Case No. and Date taking cognizance:  Details of Appeal (s) / Application(s) (if any) filed against the above order.	has taken escription aken: of order for revision s)	Description	nn	
SI. No. (a) (b) (c) 4. Ca	Offence  The details of cases where the court cognizance, Sections of the Act and d of the offence for which cognizance to Name of the court, Case No. and Date taking cognizance:  Details of Appeal (s) / Application(s) (if any) filed against the above order sees in which I have been convicted by	has taken escription aken: of order for revision s)	Description	nn	
SI. No. (a)	Offence  The details of cases where the court cognizance, Sections of the Act and d of the offence for which cognizance to Name of the court, Case No. and Date taking cognizance:  Details of Appeal (s) / Application(s) (if any) filed against the above order.	has taken escription aken: of order for revision s)	Description	nn	
SI. No. (a) (b) (c) 4. Ca	Offence  The details of cases where the court cognizance, Sections of the Act and d of the offence for which cognizance to Name of the court, Case No. and Date taking cognizance:  Details of Appeal (s) / Application(s) (if any) filed against the above order sees in which I have been convicted by Act and description of the offence for	has taken escription aken: of order for revision s)	Description	nn	
(b) (c) 4. Ca	Offence  The details of cases where the court cognizance, Sections of the Act and d of the offence for which cognizance to Name of the court, Case No. and Date taking cognizance:  Details of Appeal (s) / Application(s) (if any) filed against the above order sees in which I have been convicted by The details of cases, Sections of the Act and description of the offence for which convicted:	has taken escription aken: of order for revision s)	Description	nn	

(5) That I give herein below the details of the assets (movable and immovable etc.) of mysels, my spouse and all dependents:

## A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
)	Cash in hand	2,50,000:0	ю			
(ii)	accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and	Union Bank Control Bank Control Bank On Date	-Button Ape -Button Ape -Beltiah - Ape - 29 - 11 - 12 - Beltiah Ape	-No-169373 -1643190000	- RS-1,61,98 2010003301 13096-Balan 5737Balana	3=00Date-16-0 3Balana-18144; 100-16-3.8-12 4-57894=01 -RS-0.50-18-01-18 alona-RS-48,01
(iii)	Details of investment in Bonds,  Debentures/shares and units in  companies/Mutual Funds and  g.	- Bojaj Allian - ICICI Roda - Lilic	Line LTD De	- RS - 1,89,00 - RS - 90,93 - RS - 20,00	0 up to bate	Ho.Dati
(iv)		- S.B.1 " - Reliance &	Bty(5.1.4)	-RS-20,01	2,50,000 -	ub-terbate.
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	UMSECI	RED LOAN	- Rs- to be atta Excome	cted Retur	61=00
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Rieg No - Engeni No -	- HAA41 33	- 1738 Mai	rifeture year	- 2010 2HAMA 2P 462
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	475 Grao 500. 30 Poper Gre	m Grald -	- 14,25,0	sket rolu	
		-total	Yaulu Gold	14,65,0	00=00	

Remi Deal

(Claims/interest		
(ix, Gross Total value		

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s) -	8.90 DISMI Togi NO-5	E Mrugo - 070 Kanoti	Mohamad pin ano - 6 Plotno Potno.	-Karyi Than -1298 Tan	a Photoit a Lode No.093
	Area (Total measurement in acres)	8.90 Di				
	Whether inherited property (Yes or NO)	Yes				
	Date of purchase in case of self acquired property	Yes				
	Cost of Land (in case of purchase)at the time of purchase	8,64,000=00				
	Any Investment on the land by way of development, construction etc.	- 40 -				
	Approximate Current market value	Current p	torket Vi	outi Rs —	13,50,000	-00
(ii)	Non-Agricultural Land Location(s) Survey number(s)	KAHTANO. at Belt	eh Block	bare No-33	to Pipeo ch tehotopor	an Bihar
	Area (Total measurement in sq. ft.)	34 Diamil	le le			
	Whether inherited property (Yes or NO)	- 410 -				
	Date of purchase in case of self acquired property	- yes -	1-1			
	Cost of Land (in case of purchase) at the time of purchase	Rs-140,0	po (one L	acko-fourt	thrusand	orly Raj
	Any Investment on the land by way of development, construction etc.	- No -				
	Approximate Current market value			delco four		
(iii)	Commercial Buildings (including apartments) -Location(s)	Superys	champar	ad - Beltie	ap ( lalislot	Cdo
	-Survey number(s) Built up Arca (Total			Khata No. (Buto Aree	1	Grano-87

	V Teiher inherited property (* es or NO)	-NO-	-
	Day of purchase in case of seri according property	-No -	-
	C vst of property (in case of prechase) at the time of prechase	Rs-55,000:00 Dat of Purchase - Lister 1982 & 2001 Purchase toma	
	Any Investment on the property by way of development, construction at	-310	
	Approximate Current market value	Corrent Morket You's Rs - 65,00000 (Sixty fire Locks	Δ
(iv)	-Location(s) - Survey number(s)	Correct Morket You's Rs-65,00000 (Sixty fire Locke Leasthon last yearythm a brox Plat No - 105'A' RIBHYA RESIDENCY. Rukun PARA Rai Ituobrana Share Jogg achta, Henra at Kolkatta')	Ty Ra
	The state of the s	- 1650 sqfeet abortments:	-
		- 1360 in Figgethy Henry	
	Date of purchase in case of self acquired property	- Yes -	
	Cost of property (in case of purchase) at the time of purchase	- Yes - aporton cont Purchase Cost Rs - 26,50,000 =00 Joggachla Homan - Not Airlake the Proporting do non husband of and fother spirit has	is.
	Any Investment on the land by way of development, construction etc.	- NO -	him
	Approximate Current market value	R3-38,50,000=0A	-
v)	Others (such as interest in property)	N. P Box RIHL - Time Yould Rx - DIECO La	-
vi)	Total of Current Market Value of (i) to (v) above	apportment & Tragachla Content Mocket Youle apportunate Rs - 88, 52,000:00	11505

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-I	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial) Institution(s) Name of Bank or FI Amount outstanding Nature of loan	5-B1.(A.D	B) Bettiah	kl.champon	most Rs-2	85,87828
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan				(cor Low	S

	A-1y other liability	
	Grand total of liabilities	
(ii)	Dues to departments dealing with government accommodation	
	Dues to departments dealing with supply of water	- No -
	Dues to departments dealing with supply of electricity	- No -
	Dues to departments dealing with supply of telephones/mobiles	- 7/0 -
	Dues to departments dealing with government transport (including aircrafts and helicopters)	- No -
	Income Tax Dues	INCOME TAX - RETURN-filed on Aument Ver 201213
	Wealth Tax Dues	-NO-
	Service Tax Dues	- NO -
	Municipal /Property Tax Dues	- NO -
	Sales Tax Dues	- No -
	Any other dues	- No -
	Grand total of all Govt. dues	-X10-

(7) Details of profession or occupation:

a. Self...Salual. Worker, Dairy on,

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

Bikar Board Patha - Platfic Daddel on 1975

Bihar University Muz-Intermedic passed on - 1977
(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	SHI/SMI/KUR RENUDEVI
2.	Full postal address	Lal Bazar, Near Power House Bettiah, Istest champaran
3.	Number and Name of the constituency and state	8-Beltiah
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Bhartinga Janta Postaj.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	4

Candidate AFJPD: Spouse: Dependents  Details Description  Moveable Asset (Total value)  Immovable Asset Purchase Price and	of Assets an	2	es in rupees		0.56,314
Details Description Moveable Asset (Total value) Immovable Asset	of Assets an	d Liabiliti	es in rupees		
Details Description Moveable Asset (Total value) Immovable Asset				Dependent-II	Dependent III
Description Moveable Asset (Total value) Immovable Asset				Dependent-II	Dependent III
Moveable Asset (Total value) Immovable Asset	Self	Spouse	Dependent-I	Dependent-II	Dependent III
Asset (Total value) Immovable Asset					
Asset			N 8		
Purchase Price and					
Development Cost of Immovable Property (Total Value)					
Approximate Current Market Price of Asset (Total Value)					
Liabilities					1
(i) Government dues (Total)					
(ii) Loans from Bank, Financial Institutions and others (Total)					-
hest educational qualific	ation:		***************************************		
	Approximate Current Market Price of Asset (Total Value) Liabilities i) Government dues (Total) ii) Loans from Bank, Financial Institutions and others (Total)	Approximate Current Market Price of Asset (Total Value) Liabilities i) Government dues (Total) ii) Loans from Bank, Financial Institutions and	Approximate Current Market Price of Asset (Total Value) Liabilities i) Government dues (Total) ii) Loans from Bank, Financial Institutions and others (Total)	Approximate Current Market Price of Asset (Total Value) Liabilities i) Government dues (Total) ii) Loans from Bank, Financial Institutions and others (Total)	Approximate Current Market Price of Asset (Total Value) Liabilities i) Government dues (Total) ii) Loans from Bank, Financial Institutions and others (Total)

## VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) 1, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Bettich this the Tantauly day of Thursday 2013

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and nearly

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